

12.00 hrs.

PAPERS LAID ON THE TABLE

DELHI DEVELOPMENT (MISCELLANEOUS) AMEND. RULES, 1975 & NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT, 1952.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to lay on the Table—

- (1) A copy of the Delhi Development (Miscellaneous) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2622 in Gazette of India dated the 1st November, 1975, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-10/37/76]
- (2) A copy of Notification No. S.O. 2685 published in Gazette of India dated the 16th August, 1975, making certain amendment to Notification No. S.O. 1928 dated the 19th May, 1970, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-10/38/76].

U.P. Kshetra Samities & Zila Parishads (Amdt.) Ordinance, 1975 and U. P. Sugarcane growers deposits in the U. P. Cooperative Bank Ltd. (Trust for Unclaimed Deposits) Ordinance, 1975.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHAB P. SHINDE): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the

Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh:—

- (1) The Uttar Pradesh Kshetra Samities and Zila Parishads (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 29 of 1975) promulgated by the Governor of U.P. on the 4th October, 1975 together with a memorandum explaining the circumstances for the issue of the Ordinance.
- (2) The Uttar Pradesh Sugarcane Growers Deposits in the Uttar Pradesh Co-operative Bank Limited (Trust for Unclaimed Deposits) Ordinance, 1975 (Uttar Pradesh Ordinance No. 36 of 1975) promulgated by the Governor of U.P. on the 24th November, 1975 together with a memorandum explaining the circumstances for the issue of the Ordinances. [Placed in Library. See No. LT-10/39/76].

U.P. IMPOSITION OF CEILING ON LAND HOLDINGS (AMDT.) ORDINANCE, 1975

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHAB P. SHINDE): I beg to lay on the Table a copy of the Uttar Pradesh Imposition of Ceiling on Land Holdings (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 31 of 1975) promulgated by the Governor of U.P. on the 10th October, 1975, under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance. [Placed in Library. See No. LT-10/40/76].